Annexure

Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

(Amount in ₹)

Sl. No.	Category of creditor	Summary of claims received		Summary of claims admitted		Amount of contingent claims	Amount of claims not admitted	of claims under	Details in Annexure	Remar ks, if any
		No. of claims	Amount	No. of clai ms	Amount o f claims admitted			verificati on		
1	Secured financial creditors belonging to any class of creditors								1	
2	Unsecured financial creditors belonging to any class of creditors	1	237524073	1	237524073	00	00	00	2	Applicant, Creditor, himself is not obeying NCLT Directions
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)								3	
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)								4	
5	Operational creditors (Workmen)								5	
6	Operational creditors (Employees)								6	
7	Operational creditors (Government Dues)								7	
8	Operational creditors (other than Workmen and Employees and Government Dues)								8	
9	Other creditors, if any, (other than financial creditors and operational creditors)								9	
	Total	1	237524073	1	237524073	00	00	00	2	As above

Annexure-2 Name of the corporate debtor: Broadband Pacenet India Pvt. Ltd.; Date of commencement of CIRP 10/03/2022 List of creditors as on: One

List of unsecured financial creditors belonging to any class of creditors

(Amount in ₹)

Sl. No.	Name of cre-	Detai claim re		Details of claim admitted					Amount of contingent			Amount of claim und	Remarks if any
	ditor			Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC	claim	mutual dues, that may be set-off	dmitted	er verifica tion	
1	1	31/03/22	2375240 73	23752407	Unsecured	N/a	No	100	00	00	00		Applicant, Creditor, himself is not obeying NCLT Directions
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_		·											